

OA - 108/90

NVK & AVH

9/2/90

(8)

Mr K P Haridas for the applicant.
Smt Sumathi Dendapani for the respondents

The matter may be called again

on 16/2/90.

M H

9/2/90

16.2.90

(4)

Mr K P Haridas for the applicant.

Smt Sumathi Dendapani for the respondents.

The applicant has filed MP 99/90 to condone delay.
Counsel of respondents seeks time to file reply. Reply
may be filed within 2 weeks and serve copy on the
applicant.

List the case before the Bench for hearing on
admission on 2.3.90.

16.2.90

NVK & AVH

2/3/90

K. P. Haridas for applicant
Mr Rajan Droy for Counsel for respondents

Respondents seek further time
to file reply to the M.P. The reply be
filed within two weeks. List for hearing
on admission on 16.3.90.

by file

2/3/90

AVL&ND

16/3/90 Mr T D Agar - Proxy counsel of applicant
⑥ Mr. Anil Thi - Proxy Counsel of Respondent

Respondents have filed reply
to the M.P. regarding condonation of
delay. The matter be listed again
for admission on 21/3/90.



AVL&ND

16/3/90

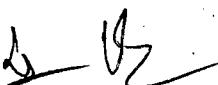
Mr. K. P. Kandar for applicant
Smt. Sumathi Dandapani for Railways (Proxy)

Respondents file reply to the
M.P. seeking condonation of the delay.
On a perusal of the M.P. we find that
the applicant does not state
sufficient details in support of the
delay. He is directed to file a
supplementary affidavit. The case be
listed for hearing on admission on

4.4.90

21/3/90

④



21/3/90

5/4/90

(2)

NVK & ND

Mr K P Haridas for the applicant.

Smt. Sumathi Dendapani for Respondent

The applicant has filed a reply to the counter affidavit filed by the Respondent opposing the MP for condonation of delay. Let this be listed on 9/4/90 for disposing the M.P.



5/4/90

NVK & ND

Mr K P Haridas for the applicant.

Smt Sumathi Dendapani for the respondents.

The applicant has filed MP 99/90 for condonation of delay of 344 days in filing this application. The respondents have submitted a reply stating that since no proper reasons have been given for the delay, it should not be condoned.

We have heard the counsel. It is seen that there is a delay of 344 days. The applicant was working as a Casual Labourer/CPC(M) Khalasi and given the temporary status on 23.10.78 and superannuated on 31.5.87, and this application should have been filed long back. It is stated that the matter has been entrusted to the Trade Union Secretary and hence the applicant could not pursue the matter properly.

We see from the reply filed by the respondents that no representations were received by them and in view of the circumstances, we find that adequate reasons have not been given to explain the long delay in filing this application.

This application is therefore, rejected at the admission stage itself.



9.4.90

Final orders
communicated
500 11/4/90